

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

10

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/03/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/662/(IB)/2017
NAME OF THE PETITIONER(S) : HANDIMAN SERVICES LTD
NAME OF THE RESPONDENT(S) : DAL MARKETING SOLUTIONS LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
	T. Jayalaxmi for M/s Paul & Paul Jatindran Samuel & Partners	Counsel for operational creditor	T. Jayalaxmi
	B. DINESH For Committee of Administrator of M/s. Disc Assets Lead India Ltd & its sister concerns (Dal Marketing Solutions Ltd).	Counsel for Committee of Administrator	Self

ORDER

Counsel for operational creditor present. Counsel for the Committee of Administrator present. It is stated by the senior counsel representing the committee of Administrator constituted on the orders of the Hon'ble High Court of Madras for settling the claims in relation to the amounts invested/services against supply to the corporate debtor. The Tribunal suggested that the operational creditor may also prefer their claims before the High Court nominated Committee to which the counsel for operational creditor sought time for getting instructions. The matter is adjourned at request. Put up on 07.03.2018.

- SD -
(S VIJAYARAGHAVAN)
Member(Technical)

- SD -
(K ANANTHA PADMANABHA SWAMY)
Member(Judicial)

bc